

By E Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-58/2001/6652/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Dipak Thakuria,
District and Sessions Judge, Dhubri

Dated Guwahati, the 16th November, 2018

Sub:- Earned Leave and permission to leave the headquarter with official allotted vehicle.

Ref:- Your letter No. DJ.XII-3/2018/4415-21/E, Dated 13.11.2018.

Sir,

With reference to the above, I am directed to inform you that you have been granted Earned Leave for 30 (thirty) days w.e.f. 14.11.2018 to 13.12.2018 along with Head quarter leave permission, by your official vehicle, at your own cost, w.e.f. the afternoon of 13.11.2018 till the morning of 14.12.2018, subject to Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam

Yours faithfully,

JOINT REGISTRAR (VIGILANCE)

Memo NO.HC.VII- 58/2001/6653 /A, dated 16.11.18 Rdas

Copy to:-

The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled in leave application in prescribed format of the concerned officer is enclosed herewith for necessary action from your end.

JOINT REGISTRAR (VIGILANCE)